



**ONE DAY MULTIDISCIPLINARY NATIONAL SEMINAR
ON
MOTHERHOOD AND CHILD WELL-BEING OF
IMPRISONED WOMEN: LEGAL AND
SOCIO-ECONOMIC PERSPECTIVES**

as a part of

**Research Project Under Special Call for Punyashloka Devi
Ahilyabai Holkar Special Call for Women-Led
Research on Women-Led Development**

Organised by

Faculty of Law, University of Delhi

In Collaboration With

Saraswati Institute of Law, Palwal, Haryana

Sponsored by

Indian Council of Social Science Research (ICSSR)

Date : August, 2026 (Tentative)

Hybrid Mode

**Venue : Umang Bhawan (New Building, Faculty of Law)
Chhatra Marg, University of Delhi,
New Delhi – 110007**

ABOUT THE INSTITUTIONS



Indian Council of Social Science Research (ICSSR)

The Indian Council of Social Science Research (ICSSR) is the apex body of the Government of India for research in the social and human sciences. Founded in 1969, ICSSR operates under the aegis of the Ministry of Education, Government of India. ICSSR plays a pivotal role in advancing knowledge and understanding of various social issues and challenges, and providing research-based solutions to policymakers and stakeholders in the development of the nation through initiatives and schemes such as research projects; doctoral, postdoctoral, senior fellowships, and national fellowships; research internships; training and capacity building of early career researchers; publication grants; national and international seminars, conferences and workshops; publication of cutting-edge research; national and international collaboration; promotion of social science and humanities research through research institutes, recognised institutes and regional centres. Documentation centre of ICSSR - National Social Science Documentation Centre (NASSDOC) - provides library and information support services to researchers in social sciences.

ICSSR's mission is to shape the agenda of social science research across the nation and contribute to informed policymaking and societal development by promoting research excellence.



Faculty of Law, University of Delhi

The Faculty of Law, University of Delhi, stands as one of India's most distinguished and storied institutions of legal education. Founded in 1938, it holds the distinction of being one of the oldest law faculty in the country and has consistently shaped the trajectory of legal scholarship, professional excellence, and public policy discourse across generations.

Home to some of the finest legal minds in India, the Faculty of Law has produced thousands of alumni who have gone on to serve with exceptional distinction as judges of the Supreme Court and High Courts, senior advocates, constitutional luminaries, cabinet ministers, ambassadors, eminent academicians, and civil servants. The institution's enduring legacy is rooted in its commitment to rigorous, interdisciplinary, and socially conscious legal education.

The Faculty of Law offers undergraduate, postgraduate, and doctoral programmes in law, and is known for its vibrant culture of moot court advocacy, legal aid clinics, and policy-oriented research. It actively collaborates with national and international institutions, NGOs, and government bodies to address pressing socio-legal challenges, making it a hub for evidence based, rights & duties oriented scholarship.

Situated in North Campus , Faculty of Law, University of Delhi, the Faculty continues to uphold its founding vision: to nurture lawyers who are not merely technically proficient, but deeply committed to justice, constitutionalism, and the public good.



Saraswati Institute of Law, Palwal, Haryana

Saraswati Law College, Palwal, is a reputed institution of legal education located in the Palwal district of Haryana. Affiliated to Maharshi Dayanand University (MDU), Rohtak, the college is dedicated to providing quality legal education rooted in ethical values, critical inquiry, and practical competence to students from diverse socio-economic backgrounds.

The college offers the five year integrated B.A. LL.B., B.B.A.LL.B., three-year LL.B and LL.M programmes and is committed to fostering a culture of academic excellence, legal reasoning, and professional integrity. Its faculty members are engaged in active research, participating in national seminars, workshops, and collaborative projects that contribute meaningfully to legal scholarship.

Saraswati Law College has developed a reputation for community-oriented legal education, regularly organising legal literacy camps, moot court competitions, and awareness programmes on women's rights, consumer protection, and access to justice. The college is committed to bridging the gap between law in books and law in action, preparing its students to become socially responsible and legal professionals.

ABOUT THE SEMINAR

This seminar is being organized as part of an ongoing ICSSR-sponsored research project titled “A Study of Motherhood and Child Well-being of Imprisoned Women in Delhi Jails.” The project seeks to examine the lived realities of incarcerated women and the conditions affecting their children within the prison system of Delhi.

The incarceration of women presents complex socio-legal challenges, particularly in relation to their role as primary caregivers. The imprisonment of mothers not only affects their personal liberty but also significantly disrupts caregiving structures, emotional bonds, and the overall development of their children.

Children of incarcerated mothers, whether residing within prisons or living outside, constitute a vulnerable and often invisible population. Despite being non-offenders, they bear the consequences of incarceration, facing challenges related to health, emotional security, identity, dignity, and social development. These concerns remain inadequately addressed within existing legal and institutional frameworks.

This seminar seeks to critically engage with the intersection of motherhood, incarceration, and child well-being through a socio-legal lens. It aims to provide a platform for academic discussion, field-based insights, and policy dialogue, while examining the adequacy of existing laws, prison policies, and welfare mechanisms.

By fostering interdisciplinary engagement among academicians, legal practitioners, policymakers, and researchers, the seminar aspires to contribute towards evidence based, duty oriented reforms. It also seeks to support the ongoing research project by generating diverse perspectives, empirical inputs, and scholarly contributions.

Ultimately, the seminar endeavours to shift the discourse from mere incarceration to justice grounded in dignity, care, and constitutional values.

OBJECTIVES OF THE SEMINAR

- **To analyse the multifaceted impact of incarceration on motherhood, caregiving, and family structures.**
- **To examine the conditions, rights, and developmental challenges faced by children of imprisoned women.**
- **To critically evaluate existing legal and policy frameworks governing women prisoners and their children in India.**
- **To identify gaps, inconsistencies, and failures in the implementation of prison laws and schemes.**
- **To generate interdisciplinary dialogue between law, social science, public health, and policy domains.**
- **To suggest evidence-based, duties-oriented, and constitutionally grounded reforms for a more humane and equitable prison system.**

THEME

Justice Behind Bars in Indian Prison system : Protecting Women Preserving Childhood

SUB-THEMES

- **Reproductive Rights and Constitutional Protection**
- **Fertility Rights of Women Prisoners**
- **Jail Reforms and Gender Justice**
- **Medical Negligence and Prison Healthcare**
- **Human Rights of Prisoners under Indian and International Law**
- **Conjugal Rights and duty of prisoner women**
- **Mental Health, Motherhood and Incarceration**
- **Comparative Study of Prison Laws**
- **Role of Judiciary in Protecting Prisoners' Rights**
- **Incarcerated Mothers and Child Welfare**
- **Undertrials and Vulnerable Women**
- **Transgender and Non-Binary Prisoners**
- **Violence and Exploitation within Prisons**
- **Reintegration and Post-Release Rights**
- **Digital Rights and Privacy**
- **Policy Gaps and Reform Measures**

Date of Seminar - August 2026 (Tentative)

REGISTRATION

- **This National Seminar is sponsored by ICSSR. NO REGISTRATION FEE will be charged from Participants.**
- **NCR Participants shall attend in Offline mode compulsorily,**
- **Non-NCR participants may opt for hybrid mode.**
- **Participants can register through the given link and join the whats app group for further communication.**
- **Registration Form Link -**
<https://forms.gle/Bz8CGyhtpPbuN7Bj6>

SUBMISSION GUIDELINES

- **Abstract (300-500 words).**
- **Abstract should include objectives, methodology, data sources and keywords.**
- **Submissions must be original and unpublished.**
- **Abstract should be typed in MS Word using Times New Roman font, 12-point size and 1.5-line spacing.**
- **Abstracts are to be submitted with the registration form. Each paper should have a cover page containing the title of the paper, name of the author, Institution, name, email id and phone number.**
- **Full paper has to be submitted by the Google Form.**
- **For queries and submissions (till form is active):**
icssrwomenledproject2025@gmail.com
- **Contact No**

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CALL FOR PAPERS

- **The ICSSR-sponsored National Seminar cordially invites research papers, articles, and case studies from academicians, researchers, policymakers, industry professionals, and students.**

PUBLICATION OPPORTUNITIES

- **Participants presenting full papers will have the opportunity to publish their research in reputed national \ international reputed journal as per their policies and standards.**

CERTIFICATE & PARTICIPATION POLICY

PAPER PRESENTATION

- **Certificate of Presentation will be issued only after successful presentation of the paper in the assigned technical session.**
- **In case of co-authorship, at least one author must register and present the paper at the seminar. The presenter must be physically present during the session.**
- **Failure to present the paper will result in no certificate issuance.**
- **The Best Presenter Award will be conferred for outstanding presentation at the seminar.**

PLAGIARISM & ACADEMIC ETHICS

IMPORTANT GUIDELINES

- **Only registered and presented papers will be considered for publication.**
- **Authors must submit a full-length paper following the prescribed format.**
- **All submissions must adhere to the academic integrity and ethical guidelines prescribed by ICSSR.**
- **Papers with Submissions must be original.**
- **Papers with plagiarism exceeding 9% will be rejected.**
- **The use of AI-assisted content must comply with academic integrity standards, and any violation may lead to disqualification.**
- **Final decision regarding publication rests with the editorial board and publishing partner.**

ACCOMMODATION

No TA/DA will be provided to participants. Participants are advised to make their own arrangements for travel and accommodation. However, upon prior request a limited number of accommodations may be facilitated to outstation participants. The expense for such accommodation shall be borne by the participant making such request. Details are to be shared by participant in registration form.



PATRON-IN-CHIEF

Prof. (Dr.) Anju Vali Tikoo

Dean & Head, Faculty of Law,
University of Delhi



CO-PATRON

Shri. Atul Mangla

Additional Advocate General,
Government of Haryana,
Supreme Court of India
Chairman, Saraswati Institute of Law, Palwal



PROJECT INVESTIGATOR

Dr. Kavita

Assistant Professor,
Faculty of Law, University of Delhi



CO-PROJECT INVESTIGATOR

Dr. Monika

Professor of Law, Saraswati Institute of Law,
Palwal, Haryana

FACULTY MEMBERS

Dr. Sneh Yadav

Dr. Sukanya Singha

Dr. Shachi Singh

Dr. Ankeeta Gupta

Dr. Ajay Sonawane

PROJECT TEAM

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Mr. Mayank (Field investigator) - 8949998768

Ms. Shivali (Field investigator) - 9501278668

Mr. Navneet (Field investigator) - 9318364302

STUDENT MEMBERS

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